

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 280/MP/2024 along with IA No. 102/2026

Subject : Petition seeking extension of the Long – Term Access start date on account of Force Majeure Events and consequential reliefs arising therefrom involving: (a) Section 79 (1) (c) (f) and (k) of the Electricity Act, 2003 and other applicable provisions thereof; read with (b) Long Term Access Agreement dated 01.02.2021; and (c) Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Essel Saurya Urja Company of Rajasthan Limited (ESUCRL)

Respondents : Power Grid Corporation of India Limited (PGCIL) And Anr.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Sakshi Kapoor, Advocate, ESUCRL
Shri Pradyumn, Advocate, ESUCRL
Shri Amit Sharma, Advocate, ESUCRL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition pertains to the extension of the LTA commencement date on account of force majeure events which led to delay in achieving the Commercial Operation Date of the Petitioner's Solar Park. The learned counsel submitted that pursuant to the filing of the Petition, there have been certain subsequent developments, i.e., firstly, the entire 750 MW generating capacity has been commissioned; secondly, the Ministry of New and Renewable Energy (MNRE) granted extension of time, pursuant to which the commissioning has been achieved within the extended timeline; and thirdly, the Commission, in the tariff petitions filed by Respondent No. 1/PGCIL in respect of the assets forming part of ATS associated with the Petitioner's Solar Park, has granted liberty to the Petitioner to file a separate Petition for adjudication of its force majeure claims. Accordingly, the Petitioner has filed IA No. 102/2026 seeking amendment of the Petition so that the issue involved can be considered in its entirety in the present proceedings.

2. The learned counsel appearing for the Respondent, CTUIL, submitted that although the Petition was filed in the year 2024, CTUIL was mapped on the e-filing portal only in May 2026 through the Amended Petition. Consequently, CTUIL has not



been able to file its reply to the present Petition. He, therefore, prayed for three weeks' time to file a reply to the amended Petition.

3. After hearing the learned counsel for the Petitioner and representative of CTUIL, the Commission directed as under:

(a) Issue notice on the IA No. 102/2026.

(b) The Respondents to file their comprehensive replies to the IA as well as the Amended Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, if any, within four weeks thereafter.

4. The Petition, along with the IA, will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)